

ITEM NO.25

Court 1 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.4124/2020

(Arising out of impugned final judgment and order dated 14-02-2020 in CRMA No. 21144/2019 passed by the High Court of Gujarat at Ahmedabad)

UBED AHMED @ UBAID MIRZA @ OBED MIRZA

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No. 109120/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-10-2021 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.  
Mr. Farrukh Rasheed, AOR  
Mr. Abu Bakr Sabbaq, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG  
Ms. Aastha Mehta, Adv.  
Ms. Deepanwita Priyanka, Adv.  
Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Having heard learned Senior counsel appearing for the petitioner, learned Solicitor General appearing for the State of Gujarat and carefully perusing the material available on record, we are not inclined to grant bail to the petitioner.

However, taking into consideration the fact that the petitioner is reported to be in custody since 25-10-2017 and long

pendency of trial, we direct the concerned Trial Court to expedite the trial and conclude the same within a period of one year from the date of communication of a copy of this Order, by sitting two days in a week, without granting unnecessary adjournments to either of the parties.

With the aforesaid observations, the Special Leave Petition and pending application are disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)